

**DISTRICT & SESSION COURT,  
DADRA & NAGAR HAVELI,  
SILVASSA.**

- READ:** 1] Hon'ble High Court Circular with Letter No.Insp-I/33/2021, dated 16/04/2021.  
2] This office Circular No.05/2021 dated 06/04/2021 (O.W. No. DC/Silvassa/Admin./2021/660).

**CIRCULAR**  
**(NO.06/2021)**

In view of Circular dated 16/04/2021 issued by the Hon'ble High Court, Bombay, I the undersigned in supersession of District Court, Silvassa Circular No.05/2021 dated 06/04/2021 (O.W. No.DC/Silvassa/Admin./2021/660) is pleased to pass the following directions regarding functioning of Judicial and Administrative work in the District & Sessions Court and its Subordinate Courts in the Judicial District of Dadra & Nagar Haveli, Silvassa **w.e.f. 19/04/2021 till further order.**

**WORKING HOURS FOR JUDICIAL AND ADMINISTRATIVE WORK**

<b>Courts</b>	<b>Judicial Working</b>	<b>Office Working</b>
All Courts in Judicial District, Dadra & Nagar Haveli, Silvassa	11:00 A.M. To 01:30 P.M. (One Shift only)	10:30 A.M. To 02:00 P.M. (One Shift only)

**WORKING STRENGTH OF JUDICIAL OFFICERS AND STAFF MEMBERS**

<b>Courts</b>	<b>Working Strength of Judicial Officers</b>	<b>Working Strength of Staff Members</b>
District & Sessions Court, Civil Court (SD) & CJM, Civil Court (JD) & JMFC	100% On each day	50 % on each day by rotation in all Courts.

The Ld. Civil Judge (SD) & Chief Judicial Magistrate is instructed to assign the duties to the Staff Members working on the establishment of the Civil Court (SD), Silvassa as per criteria mentioned above.

## GENERAL INSTRUCTIONS

- 1) All the Judicial Officers and staff members working on the establishment of the District & Sessions Court and Civil Court (SD), Silvassa shall not leave headquarter / station without permission of the undersigned.
- 2) All the Judicial Officers are instructed to take up remand, bail and urgent Criminal and Civil matters.
- 3) The Judicial Officers may pronounce judgment/s or pass order/s in the matters, wherein the arguments of both the parties are concluded.
- 4) The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
- 5) **All Courts shall remain closed on every Saturday** but may take up only remand and urgent matters, as being taken up on holidays.
- 6) The Bar Room within the Court premises shall remain closed.
- 7) All the safety / precautionary measures set forth by the Central Government and U.T. Administration of D&NH and D&D shall be adhered scrupulously.

No.: DC/Silvassa/Admin./2021/ 685  
Date: 18/04/2021.

X  
X  
X  
X  
X

*U.M. Nandeshwar*

**[Ms. U.M. Nandeshwar]**

Principal District & Sessions Judge  
Dadra and Nagar Haveli,  
Silvassa

### Copy to:-

- 01] The Civil Judge (SD) & Chief Judicial Magistrate, D&NH, Silvassa.
- 02] The Civil Judge (JD) & Judicial Magistrate (F.C.), D&NH, Silvassa.  
With a direction to convey the contents of this circular to all the employees of their respective courts.
- 03] The President/Secretary, Silvassa Bar Association / D&NH Bar Association with a request to convey the contents of this circular to their litigants.
- 04] The Collector, Dadra & Nagar Haveli, Silvassa.
- 05] The Government Pleader, District & Session Court, D&NH, Silvassa.
- 06] The Public Prosecutor, District & Session Court, D&NH, Silvassa.
- 07] The Assistant Public Prosecutor, District & Session Court, D&NH, Silvassa.
- 08] The SHO, Silvassa / Khanvel, D&NH, Silvassa.

## C I R C U L A R

The Hon'ble the Chief Justice and other Hon'ble Judges of the Hon'ble Administrative Committee, after taking into account the exponential surge in COVID-19 cases and the views of stakeholders, have been pleased to put in place the following arrangements with respect to the functioning of **all the Subordinate Courts in the States of Maharashtra and Goa, and in the Union Territory of Dadra and Nagar Haveli, and Daman and Diu**, in supersession of the earlier circular dated 05.04.2021.

1. **All Courts shall continue to function in ONE shift and take up remand, bail and urgent criminal and civil matters w.e.f. 19.04.2021 with judicial working hours of 2 ½ hours. The Principal District and Sessions Judges / Heads of the Establishment may take the decision to entrust the aforesaid work to requisite strength of Judicial Officers with 50% strength of staff, by rotation.**
2. The Principal District and Sessions Judges / Heads of the Establishment may adjust the working hours of shift having regard to the local situation / condition.
3. All the Judicial Officers shall remain stationed at their respective places of posting and shall not leave headquarter/station without permission of the Principal District and Sessions Judge / Head of the Establishment.
4. The Judicial Officers may pronounce judgment/s or pass order/s in the matters, wherein the arguments of both the parties are concluded.
5. **All Courts shall remain closed on every Saturday** but may take up only remand and urgent matters, as being taken up on holidays.
6. The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
7. The Principal District and Sessions Judges / Heads of the Establishment shall ensure that the canteens and Bar rooms within the Court premises remain closed.
8. All the safety / precautionary measures set forth by the Central and State Government shall be adhered scrupulously.

This circular shall remain in force until further order.

Sd/-

S.G. Dige  
(Registrar General)

Date : 16/04/2021